

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 27 OCT 1994

APPLICATION NO: 1685/94.

APPLICANTS:- Sri. T. M. Induchudan

V/S.

RESPONDENTS:- Secretary, M/o. Defence, N. Delhi & Others.

To

1. Sri. M. Narayanaswamy,
Advocate, No. 844, 2nd Staircase,
17-G, Main, 5th Block,
Rajajinagar, BANGALORE-10.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER~~ passed by this Tribunal in the above
mentioned application(s) on 20-10-94.

dc
Received on 28/10/94
Gah
for
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1685/94

THURSDAY THIS THE TWENTIETH DAY OF OCTOBER, 1994.

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V.-RAMANAN MEMBER (A)

T.M. Induchudan,
S/o late K. Madava Varier,
aged about 46 years,
Senior Scientific Assistant (QAG),
Gas Turbine Research Establishment,
Suranjandas Road, P.B No.7577,
Bangalore - 93

Applicant

(By Advocate Shri M.N. Swamy)

v.

1. The Union of India
rep. by its Secretary to Govt.,
Ministry of Defence, South Block,
New Delhi - 11

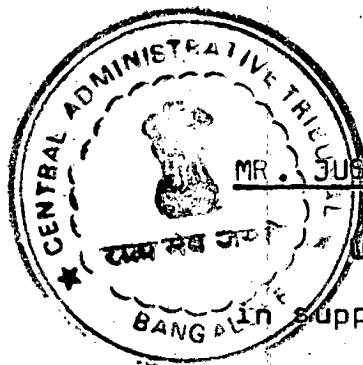
2. The Scientific Adviser to
Raksha Mantri & Director General,
Research and Development Orgn.,
New Delhi - 11

3. The Director,
Gas Turbine Research Establishment,
Suranjandas Road,
P.B.No.7577,
Bangalore - 93

Respondents

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN



We have heard Shri M.N. Swamy who appears
in support of this application regards the
motion made for condonation of delay admittedly
involved in making of this application being
more than $7\frac{1}{2}$ years. The applicant is admittedly

aggrieved by some action taken by the Government of India in the year 1986. We are told that subsequently he made a representation to which there was no response. If that is so, it becomes clear that cause of action, if any, opened up in the year 1986 and present endeavour made today is to take up a controversy that must have remained buried nearly 7½ years back. We do not find any perceptible or tenable reasons in the application filed for condonation of delay. We are not told of any justification to condone the inordinate delay and, therefore, we dismiss the application seeking condonation of delay in consequence also dismiss the main application as barred by time.

2. Shri Swamy says that his client is still inclined to move the Government of India for whatever relief he can seek under the law. That is of course a matter for the applicant to consider. If any alternative challenge is open to him, he can still explore the same. No costs.

TRUE COPY

12/7/1994
Section Officer

Central Administrative Tribunal
Bangalore Bench
Bangalore

Sd-

MEMBER (A)

re m/s
Sd-

VICE CHAIRMAN